

National Institute for Machine Designing

*1381. **Shri Shivananjappa:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Government are considering building of a National Institute for machine designing to include Plants to be set up with the co-operation of Soviet Union and Czechoslovakia; and

(b) if so, the details thereof?

The Minister of Industry (Shri Manabhai Shah): Government in fullest consultation with the Planning Commission are considering ways and means of accelerating the development of machine building industries in India. One important item in this programme is the development of designing facilities in the country. As a part of the original scheme of the Heavy Machine Building Plant at Ranchi, which is being set up with the co-operation of the Soviet Union Government have already approved the establishment of a design and engineering department as a necessary adjunct to the machine building capacity in the factory. Government are now considering the question of developing the designing facilities in this unit in such a manner that it would undertake on a centralised basis design work for a fairly wide range of heavy machinery whether to be produced in the works at Ranchi or elsewhere. It is also considered advisable to develop other such agencies to meet the specialised needs of particular industries and a start in respect of design work for fertiliser plants has already been made at Sindri Fertilisers and Chemicals, which has been able to secure an order for a part of the fertiliser plant to be established at Bourkela. It will however take some time before the matter has been considered in all its aspects and a detailed plan for the development of designing facilities is got ready.

Shri Shivananjappa: What is the nature of the aid given by Czechoslovakia, because the statement speaks only about the aid given by the U.S.S.R.?

Shri Manabhai Shah: This is really going to be a very major machine designing institute attached to the Ranchi plant. As the hon. House is aware, in the third Plan it is our intention to go forward in a very speedy manner for the building up of machines in this country. We have so far been producing only production engineers, and this will be the first attempt of this kind in this country to have experienced Indian engineers having been trained for original machine designing. We are expecting help and co-operation from all countries including Czechoslovakia.

Shri Shivananjappa: May I know whether there is a proposal to set up a machine designing unit for sugar plants?

Shri Manabhai Shah: This will cover all the heavy machinery. But the question whether it will be concentrated in Ranchi as a central institute for all the industries or whether we shall have branch institutes attached to Hindustan Machine Tool, Bhopal Electricals or Chittaranjan Locomotive Works will also be studied by the different technical committees and a decision will be taken in regard to that

WRITTEN ANSWERS TO QUESTIONS

Indian High Commission, Nairobi

*1382. **Shri Vidya Charan Shukla:** Will the Prime Minister be pleased to state:

(a) whether there have been any financial irregularities in the India High Commission at Nairobi;

(b) if so, the nature thereof; and

(c) what action has been taken and is proposed to be taken in the matter?

The Deputy Minister of External Affairs (Shri P. M. Lakshmi Menon): (a) to (c). It is not clear what financial irregularities are being referred to. Serious irregularities are included in the Audit Reports which are normally placed on the Table of the House. The Audit Report, 1958, has already been placed before Parliament and it does not refer to any financial irregularities in respect of Missions or Posts abroad under the control of the Ministry of External Affairs.

In a recent Local Audit Inspection Report on the accounts of the Commission of India, Nairobi certain objections have been raised by the local audit team. These are being examined in consultation with the Mission concerned. Any point which is not settled to the satisfaction of Audit will, in due course, come before the House in the form of Audit Report.

Wastage of Molasses in Sugar Factories

*1376. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that a large quantity of molasses produced in Sugar factories go waste; and

(b) the steps taken, if any, to utilize them?

The Minister of Industry (Shri Manubhai Shah): (a) Only about 18 per cent. of the total molasses produced in the sugar factories go waste

(b) Steps have been taken to increase the capacity for the production of alcohol and other industries in which molasses is used as raw material. Facilities are also afforded for the export of surplus molasses

Export of Jute Goods to Africa

*1382. Shri Saiganna: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that export of Jute goods to West and East Africa

from India has been hampered by Pakistan's competition; and

(b) if so, what steps have been taken by Government to meet the competition?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Tractors for Dandakaranya Scheme

*1383. { Shri Madhwanani:
Shri Morarka:
Shri Ajit Singh Sarhadi:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any order has been placed for the purchase of tractors and land clearing equipment for the Dandakaranya Scheme;

(b) if so, with whom this order is placed and the value of this order;

(c) the approximate time by which the deliveries would be made; and

(d) whether orders were placed by tenders or by any other method?

The Minister of Rehabilitation and Minority Affairs (Shri Mohr Chand Khanna): (a) Yes.

(b) Director General, Ordnance Factories. The value of the order is Rs. 88.46 lakhs

(c) By September, 1959

(d) After inviting tenders.

Indians in Burma

*1384. Shri Morarka: Will the Prime Minister be pleased to state:

(a) whether it is a fact that a large number of Indian nationals residing in Burma have been deported, detained and/or sent to Coco Islands without trial;

(b) if so, the number of persons so deported, detained or sent to Coco Islands; and